(v) Exemption from payment of examination/application fee in Group 'C and 'B' (Non-Gazetted) posts advertised by the Union Public Service Commission/Staff Selection Commission.

(vi) Grant of priority for employment to Defence Service¹ Personnel disabled in war/peace time.

(vii) Grant of priority II upto two members each of the family of Defence Service Personnel killed/ severly disabled in action/peace time.

(viii) Fixation of pay of military pensioners on re-employment under Government/Public Sector Undertakings/Nationalised Banks.

Pension to Reservists

1008. SHRI LAL K. ADVANI-SHRI SUNDER SINGH BHANDARI:

Will the Minister of DEFENCE be pleased to state;

(a) what is the minimum pension for reservists and what are the ad-hoc reliefs granted to reservists who were re-employed before 29-12-1976 and also those re-employed after that date;

(b) what is the pension for the reservists who retired before 1973 and after 1973;

questions

to

(c) whether there is any disparities in the answers to parts (a) and (b) above, if so, what are the remedial measures being taken to avoid such discrimination;

(d) whether there is a proposal under Government's consideration to fix a minimum of Rs. 150 as pension, for reservists while considering prevailing inflation; and

(e) if so, by when and if not, what are the reason_a therefor?

THE MINISTER OF STATE IN THE DEFENCE MINISTRY OF (SHRI SHIVRAJ V. PATIL); (a) The reservist pension ranges from Rs. 10 to Rs. 50/per month depending upon the date of retirement. Those who are re-employed from a date prior to 29-12-1976 are not entitled to relief on pension. However, those who are re-employed on or after 29-12-1976 get in adidtion to pension, reliefs also as indicated below, but an equal amount is deducted from their pay and allowances of the re-employed post:

Total pension of those who retired

					rotar pension of those who retired			
					Priord to 1-4-63	From 1-4-68 but prior to 1-1-73	On or after 1-1-73	
Basic pension		58 2	il.	4/4	10 to 11	15	50	
A1-hoc increase		Sec. 9	2.2		15	15		
Ad-hoc relief	÷.	14	+ 4	54	15	15		
Periodic relief	1.1	14.14	2.6	2.000	57 50	57.50	57-50	
			TOTAL :		971 to 99	1 102.50	107.50	

(b) Reservist pensioners who retired prior 1-1-1973 are entitled to a basiv pension nging from Rs 10 to Rs 15 per month and (a) above.

(c) No, Sir.

(d) and (e) No, Sir. Basic pension granted to an individual under the rules is not changed subsequently.

(b) Reservist pensioners who retired prior to 1-1-1973 are entitled to a basiv pension ranging from Rs. 10 to Rs. 15 per month and those who retired $^{\circ n}$ or after that date are entitled to Rs. 50 per month, as indicated in (a) above. Ad-hoc increase, ad-

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However, taking into consideration the rise in the cost of living, pensioners are granted relief from time to time.

House Rent ty> Reservist Pensioners

1009. SHRI LAL K. ADVANI: SHRI SUNDER SINGH BHANDARI:

Will the Minister of DEFENCE be pleased to state:

(a) whether it is a fact that for Re servist pensoners, rate of pension is taken into account for the purpose of recovery of house rent for Govern ment accommodation but not for house rent allowance, etc.; and

(b) if so, what are the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATL); (a) and (b) In the case of Reservist pensioners who take up civil employment under the Government, recovery of house rent (licence fee) in respect of Government accommodation allotted to them and grant of house rent allowance and Compensatory (City) allowance are regulated by two separate sets of rules. Recovery of house rent (licence fee) is made on the basic of emoluments which irtter-olia include pension. House rent allowance and Compensatory (City) allowance are assessed as under:—

(i) in the case of those whose pay plu_s pension exceeds the sanctioned maximum of the post, the allowances are calculated on that maximum.

(ii) In the case of those whose pay on reemployment in a civil post ^{is} fixed without taking into account the entire pension or a part thereof, the amount of pension so ignored is not taken into account for the purpose of grant of house rent allowance and Compensatory (City) allowance.

(iii) In other cases, the allowances •are calculated on pay plu₃ pension. i

Buffer stock for critical _raw materials for small scale sector

1010. SHRI VIREN J. SHAH; SHRI PRAKASH MEHRO-TRA-

Will the Minister of INDUSTRY be pleased to refer to the reply to Unstayed Question 1045 given in the Rajya Sabha on 26th February, 1981 and state:

(a) what are the details of the scheme since worked out for building buffer stock of critical raw materials for small industries;

(b) by when the buffer stocks are likely to be created; and

(c) whether any similar proposal is also under consideration of Government ^w^h regard to the requirements of export-oriented industries in the medium and large sectors?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) The scheme for building up of buffer stocks of critical raw materials for small scale sector has not yet been finalised. There is no similar proposal under consideration at present for medium & large sector.

Report on Cement Industry

1011. SHRI MURLIDHAR CHAN-DRAKANT BHANDARE: Will the Minister of INDUSTRY be pleased to state-

(a) whether the high power Working Group on cement industry, under the chairmanship of industry Secretary Mr. S. M. Ghosh ha, submitted it, report;

(b) if so, what are the main recommendations of the Working Group; and

(c) what decisions Government have taken i_n the light thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b) A Working Group on Cement